

Sl. No.	Name of Creditor	Details of claim		Amount of claim admitted	Details of claim admitted				Secured financial creditors (other than financial creditors belonging to any class of creditors)				Remarks, if any	
		Date of receipt	Amount claimed		Nature of claim	Amount covered by security	Amount covered by guarantee	Whether related party?	% of voting share in CoC	Amount of contingent claim	Amount of any Mutual dues, that	Amount of claim not admitted		Amount of claim under verification
1	Omikara Assets Reconstruction Private Limited	18-06-2024	1,57,19,68,627	1,57,19,68,627	Secured financial creditor	-	-	NO	100%	-	-	-	Note 1 Note 2	a) The amount claimed has been Provisionally Admitted by the Interim Resolution Professional based on the documents submitted by the financial creditor. b) Claim amount provisionally admitted by the Interim Resolution Professional is subject to further verification, after receiving the requisite data and documents as requested from FC.
	TOTAL	-	1,57,19,68,627	1,57,19,68,627	-	-	-	-	-	-	-	-	-	-

NOTE 1 -Details of Property

A) All that piece and parcel of land situated on land bearing project called "Pulse Care" situated on land plots bearing khasra No. 317, S. No. 3110, S. No.3111 (P) and S. No. 3112 (P) collectively admeasuring approx. 2921 Sq. Mtrs. and located in Mouza - Sitabuldi, Nagpur along with proportionate undivided owner's share in land and any present or future unsold construction thereon.

B) All that piece and parcel of unsold units belonging to the Mortgagor/Borrower No.1 situated in project called "Fortune Mall" situated on land plots bearing Khasra No.317, S.No.3111 (P) and S. No. 3112 (P) collectively admeasuring approx. 6911.98 sq. mtrs and located in Mouza- Sitabuldi, Nagpur along with proportionate undivided share in land and any present or future unsold construction thereon, together with easement, appurtenances, ingress, egress, pathways, accesses, things attached thereon, other ancillary and incidental rights thereon and all present and future constructions thereon.

C) All that piece and parcel of land bearing Khasra No.21/1 admeasuring 1.62 hecter, House No.62, Ward No.3, T. S. No.73, Class 1, Mouza - Dhuti, Tah. Nagpur, (Rural) & Dist. Nagpur, along with present and future unsold construction thereon.

D) All that piece and parcel of land bearing Khasra No.21/2 admeasuring 1.62 hecter, House No.64, Ward No.3, T. S. No.73, Class 1, Mouza -Dhuti, Tah. Nagpur, (Rural) & Dist. Nagpur, along with present and future unsold construction thereon.

E) All that piece and parcel of the Residential Apartment 902, admeasuring 278.70 Sq. Mtrs (Super Built-up Area) or 3000 Sq. ft. 9th Floor, in the building known as "Kamal Palace" together with 5.30% undivided proportionate share and interest in the land bearing Plot No.36, City Survey No. 998, Ward No.72, Mouza -Lendra, Farmland layout, Ramdaspath, Tah. & Dist. Nagpur.

F) All that piece and parcel of the Residential Apartment 802, admeasuring 278.70 Sq. Mtrs (Super Built-up Area) or 3000 Sq. ft., 8th Floor, House No.44/ A/802 in the building known as "Kamal Palace" together with 5.30% undivided proportionate share and interest in the land bearing Plot No.36, City Survey No. 998, Ward No.72, Mouza-Lendra, Farmland layout, Ramdaspath, Tah. & Dist. Nagpur.

NOTE 2: List of Documents

1)	Sanction Letter
2)	Loan Agreement
3)	Hypothecation of Receivables
4)	Deed o Simple Mortgage
5)	Personal Guarantee
6)	Assignment agreement
7)	Statement of accounts dated: 04.06.2024.